

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF LIZ TRADERS AND AGENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Liz Traders And Agents Private Limited
2.	Date of Incorporation of Corporate Debtor	01 st September 1988
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74120MH1988PTC048683
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	12 / 13 Cecil Court 1 st Floor Lansdowne Road, Colaba, Mumbai Maharashtra - 400039
6.	Insolvency Commencement Date in respect of Corporate Debtor	25 th February 2022
7.	Estimated date of closure of Insolvency Resolution Process	24 th August 2022 (180 days from the Insolvency Commencement date which is 25 th February 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mrs. Prajakta Menezes Registration No: IBBI/IPA-001/IP-P01349/2018-2019/12016
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. Email Id: prajakta@prmlegal.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. Email Id: ip.liztraders@gmail.com
11.	Last date for submission of claims	15 th March 2022 (Copy of order issued by Hon'ble NCLT, Mumbai Bench in Company Petition No. 2941/IBC/NCLT/MB/2019. was received on 01 st March 2022.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Liz Traders And Agents Private Limited on 25th February 2022. However, the copy of order issued by Hon'ble NCLT, Mumbai Bench in Company Petition No. 2941/IBC/NCLT/MB/2019. was received on 01st March 2022

The creditors of **Liz Traders And Agents Private Limited** are hereby called upon to submit their claims with proof on or before 15th March 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02nd March 2022
Place: Mumbai

Prajakta Menezes

Prajakta Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P01349/2018-2019/12016

